CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 586/MP/2026

Subject	:	Petition under Sections 79(1)(h) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia seeking relaxation of the one-year period for demonstrating the rated capacity of the Petitioner's 400 MW Solar Project and permission to complete the pending tests under an NRLDC-coordinated schedule and interim protection.
Petitioner	:	XL Xergi Power Private Limited (XL Xergi)
Respondent	:	Grid Controller of India Limited
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, XL Xergi Shri Siddharth Nigotia, Advocate, XL Xergi Shri Jatin Katiyar, Advocate, XL Xergi Shri Aditya Garg, Advocate, XL Xergi Shri Paresh Khandelwal, NRLDC Shri Prashant Garg, NRLDC Shri Ajit Kumar Yadav, NRLDC Shri Alok Mishra, NRLDC Shri Pradeep Kumar Verma, NRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking relaxation of the stipulated one-year period for demonstrating the rated capacity of the Petitioner's 400 MW Solar Project ('the Project') and permission to complete the pending tests under an NRLDC-coordinated schedule. Learned counsel submitted that the Petitioner's Project was commissioned and achieved COD on 30.6.2025 and accordingly, the Petitioner was required to demonstrate its rated capacity by 30.6.2026. However, due to insufficient irradiation and severe windstorms on 1.6.2026 and 17.6.2026, which damaged approx. 28–30 MW of installed capacity, the Petitioner could not achieve the full rated capacity within the aforesaid timeline. Learned counsel further submitted that the Petitioner expects to meet the rated capacity demonstration requirement by December 2026.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) The Petitioner to submit the following information on an affidavit, within two weeks:

(i) Copy of CoD Certificates and trial run certificates for its 400 MW solar Project.

(ii) Reasons for reinstatement of DC cabling, modules and associated equipment done post-CoD.

(iii) How many attempts were made to demonstrate rated capacity during the extended period of one year after CoD? Why was the rated Capacity demonstration undertaken only in the last month of the extended one-year period?

(iv) Reasons for failure of rated capacity demonstration on 19.05.2026.

(v) Submit the block-wise scheduled generation and actual generation data from the date of CoD till 31.10.2026.

3. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission

Sd/
(Monojit Sehrawat)
Deputy Chief (Law)